

of State enterprises especially, the State Electricity Boards, Irrigation Development and the Transport Corporations;

(b) if so, whether the State Governments have also been asked to watch non-plan expenditure, improve receipts and also make efforts to raise more internal resources;

(c) whether it is also a fact that Planning Commission has indicated that Central assistance will not be very much during the Sixth Plan period, i.e. from 1980—85; and

(d) if so, what are the main reasons for this and the reaction of the State Governments?

THE MINISTER OF PLANNING (SHRI N. D. TEWARI): (a) and (b) Yes, Sir.

(c) The State Governments have been informed that attempts would be made to sustain the tempo of Central assistance for the States' Plans.

(d) Does not arise.

Formulation of Sixth Plan Proposals

404 SHRI P. M. SAYEED:

SHRI CHITTA MAHATA:

Will the Minister of PLANNING be pleased to state:

(a) whether Planning Commission has asked the States to draft the Sixth Plan proposals;

(b) if so, whether any guidelines have been issued to the States for formulating the Plan;

(c) if so, whether the States have been urged to draft the proposals in such a way that they will have to make efforts to raise additional resources by themselves; and

(d) if so, how many States have so far prepared draft proposals and how

many have forwarded them to the Union Government?

THE MINISTER OF PLANNING (SHRI N. D. TEYARI): (a) Yes, Sir.

(b) Broad guidelines have been given to the State Governments for formulating their Plans.

(c) It has been suggested to the State Government *Inter-alia*, that increase in non-Plan expenditure may be kept in control, receipts improved and steps taken to raise more internal resources.

(d) Planning Commission have asked the States to furnish draft Plan proposals by end of September, 1980 for discussion.

Association of Scientists with the process of Planning

405. SHRI P. M. SAYEED:

SHRI INDRAJIT GUPTA:

Will the Minister of PLANNING be pleased to state:

(a) whether Planning Commission is considering a proposal through which scientists and graduates are associated with planning process by the Planning Commission;

(b) if so, whether a scheme is being formulated to work out the method of association of youth in planning;

(c) if so, when the final decision in this regard is likely to be taken; and

(d) to what extent associating youth in planning will be helpful to the nation?

THE MINISTER OF PLANNING (SHRI N. D. TEWARI): (a) to (d) Preliminary discussions have been held to consider a suggestion of setting up an organisation or association of young scientists which could be helpful in involving the younger generation of students and scholars in promoting a culture of science for development. This proposal is to be further discussed during formulation of Five Year Plan (1980-85).

Harijan girl raped in Narsinghpur, Madhya Pradesh

406. SHRIMATI PRAMILA DAN-DAVATE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a 17 year-old married Harijan girl was raped at Narsinghpur in Madhya Pradesh;

(b) if so, the details thereof; and

(c) the security provided to women in the district of Narsinghpur?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI YOGENDRA MAKWANA): (a) to (c) The information is being collected and will be laid on the Table of the House.

Report on Priority Scientific Projects

407. SHRIMATI PRAMILA DAN-DAVATE: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that a report was made by the Principal Scientific Officer of the Solid State Physics Laboratory on top priority scientific projects;

(b) whether this report was made available to the Press; and

(c) if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI C. P. N. SINGH): (a) A Principal Scientific Officer of Solid State Physics Laboratory (SPL) compiled and sent a report entitled "Management Information Report (1976) on SPL", to Director SPL on the projects of this Laboratory, on his own.

(b) The report was not made available to the Press by the Government.

(c) Does not arise.

Central Cadre Officers posted in Kerala Government Service

408. SHRI K. A. RAJAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the number of Central Cadre Officers posted in Kerala Government Service has increased considerably since the first year after the formation of the Kerala State; and

(b) whether such increase is based on request of the State Government to allot more Central cadre officers?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) and (b) Rule 4(2) of the IAS|IPS|IFS (Cadre) Rules provides that the Central Government shall, at the interval of every three years, re-examine the strength and composition of each cadre in consultation with the State Government or State Governments concerned and make such alterations in the cadre as it deems fit. In pursuance of this rule, the proposal made by the Government of Kerala once in three years for the revision of the strength and composition of their IAS/IPS/IFS cadre is examined by the Central Govern-